

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 AHMEDABAD BENCH
 XXXXXXXXX

O.A. No. 643 of 1988.

DATE OF DECISION 5.12.1990

Laxmanbhai Madhavji Jagodara Petitioner

Mr. A.B. Bhatt Advocate for the Petitioner(s)

Versus

Sr. Supdt. of Post Offices & Anr. Respondent

Mr. P.M. Raval Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. Trivedi Vice Chairman

The Hon'ble Mr. J.P. Sharma Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

O.A. No. 643 of 1988

Laxmanbhai Madhavji Jagodara,
P.P.O. MOTA KHIJADIYA,
Via. Tankara-363 650.
Tal. Morvi Dist. Rajkot. .. Applicant
(Advocate - Mr. A.B. Bhatt)

Versus

1. Sr. Supdt. of Post Offices,
Rajkot Postal Division,
Rajkot - 360 001.
2. Director of Postal Services,
Rajkot Region,
Rajkot - 360 001. .. Respondents
(Advocate - Mr. P.M. Raval)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. J.P. Sharma .. Judicial Member

O R D E R

Date : 5.12.1990.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard Mr. A.B. Bhatt and Mr. T.H. Sompura,
for Mr. P.M. Raval, learned advocates for the petitioner
and respondents. The reply shows that the application
is time barred in as much as the resignation was
accepted by letter dt. 30.7.1982. Application is,
therefore rejected under the provision governing
limitation under section 21 of the Administrative
Tribunals Act, 1985.


(J P Sharma)
Judicial Member


(P H Trivedi)
Vice Chairman